

RATIFIED

Minutes of Meeting No.27/11 scheduled on 05.10.2010 of Norms Committee(NC-I) (DES.I Section)

The meeting No. 27/11 of the Norms Committee (NC-I) for the licensing year 2010-2011 held on 05.10.2010 under the Chairpersonship of Ms. Shubhra, Jt. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak, D.O.	429A, U.B.	23063321 Extn.3318	DHI
2.	Sh S.K. Jain, D.O.	429A, U.B.	23063321 Extn.3318	DIPP.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A, N.B.	23063802 Extn.2459	DC(MSME),
4.	Sh. A.K. Mishra, AIA	13-A, U.B.	23063332	M/o Steel
5.	Sh. B. D. Ghosh, Jt. IA	399,U.B.	23063355	M/o Steel
6.	Sh. Rajiva Kumar, Dy. D.G.F.T	207. U.B.	23061562 Ext. 232	DGFT
7.	Sh. B.K. Sachdeva, FTDO	404, U.B.	23061562 Ext.265	DGFT

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon were as under: -

1	Case No.:7/33/80-ALC2/2009	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:27/80-ALC2/2010 05.10.2010	Status: Approved
	HQ File :01/80/050/00473/AM10/	RLA File :05/23/040/00087/AM10/	Lic.No/Date:0510251883 04.11.2009	
	Decision : As per written comments of DHI communicated vide their U.O. No.3(25)/09-TSW(B)/487 dt.24.09.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:- Export Product: Part NO.85568, Quantity 11,200 numbers, weight 650 gms each & the same be incorporated in the licence. Import Item: Item No.: 1. Platinum Powder – 11323.2 gms with out any wastage as applied for.			

Item No.: 2. Nobel Metal Compound – 1518 kg may be recommended with 5% wastage.

Item No.:3. Raw substrates – 2456.2 kg is recommended with 2% wastage.

The Regional Authority may take necessary action accordingly.

2	Case No.:6/27/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:27/80-ALC2/2010 05.10.2010	Status: Deferred
	HQ File :01/80/050/00403/AM11/	RLA File :09/24/040/00087/AM11/	Lic.No/Date:0910042297 11.06.2010	Defer Date:16.11.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 16.11.2010: - 1. Information in respect of Sl.No.5,6,9 & 11 of SDL of the Standard Deficiency Format export product wise. 2. Specific item of export product and their weight separately with details of Auxiliaries & its weight separately. 3. Specific use of each component proposed for import in the manufacture of export product. 4. input weight of each casting/ forging and corresponding finished weight.			

3	Case No.:4/27/80-ALC2/2010	Party Name:R.D.ENGINEERS (INDIA) PVT.LTD.	Meet No/Date:27/80-ALC2/2010 05.10.2010	Status: Deferred
	HQ File :01/80/050/00401/AM11/	RLA File :03/95/040/00297/AM11/	Lic.No/Date:0310584240 20.07.2010	Defer Date:16.11.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.11.2010: - 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

4	Case No.:7/27/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:27/80-ALC2/2010 05.10.2010	Status: Deferred
	HQ File :01/80/050/00404/AM11/	RLA File :09/24/040/00155/AM11/	Lic.No/Date:0910042828 22.07.2010	Defer Date:16.11.2010

Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 16.11.2010: -

1. Information in respect of Sl.No.5,6,9 & 11 of SDL of the Standard Deficiency Format export product wise.
2. Specific item of export product and their weight separately with details of Auxiliaries & its weight separately.
3. Specific use of each component proposed for import in the manufacture of export product.
4. Input weight of each casting/ forging and corresponding finished weight.
5. Net weight & gross weight of item No. 62 of import.
6. Details of item No.79 & 114 of import & their use.

5	Case No.:1/27/80-ALC2/2010	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:27/80-ALC2/2010 05.10.2010	Status: Rejected
	HQ File :01/80/050/00398/AM11/	RLA File :03/94/040/00341/AM11/	Lic.No/Date:0310585472 29.07.2010	
	Decision : The committee decided to reject the case on the ground that (1) Import of second hand/used electronics consumables is not allowed and (2) This is a proprietary item. RA may take necessary action accordingly.			

6	Case No.:2/27/80-ALC2/2010	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:27/80-ALC2/2010 05.10.2010	Status: Rejected
	HQ File :01/80/050/00399/AM11/	RLA File :03/94/040/00342/AM11/	Lic.No/Date:0310585473 29.07.2010	
	Decision : The committee decided to reject the case on the ground that (1) Import of second hand/used electronics consumables is not allowed and (2) This is a proprietary item. RA may take necessary action accordingly.			

7	Case No.:9/27/80-ALC2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:27/80-ALC2/2010 05.10.2010	Status: Deferred
	HQ File :01/80/050/00406/AM11/	RLA File :05/23/040/00118/AM11/	Lic.No/Date:0510270018 09.08.2010	Defer Date:16.11.2010
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case on 16.11.2010.			

	Case No.:3/27/80-ALC2/2010	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:27/80-ALC2/2010 05.10.2010	Status: Deferred
	HQ File :01/80/050/00400/AM11/	RLA File :02/94/040/00405/AM11/	Lic.No/Date:0310587050	Defer

8	HQ File :01/80/050/00400/AM11/	RLA File :03/94/040/00403/AM11/	Lic.No/Date:031058/059 11.08.2010	Defer Date:16.11.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.11.2010: - 1. Information in respect of Sl.No.3,4,5, 11 & 13 of the Standard Deficiency Format. 2. Quantities of import items from Sl. Nos. 2 to 6 in nos. also in addition to their weights.			

9	Case No.:16/27/80-ALC2/2010	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:27/80-ALC2/2010 05.10.2010	Status: Deferred
	HQ File :01/80/050/00413/AM11/	RLA File :03/94/040/00371/AM11/	Lic.No/Date:0310587057 11.08.2010	Defer Date:16.11.2010
Decision : The committee noted that the firm's hardcopy of application handed over to the representative of DIPP in the meeting for examination and comments. It was decided to defer the consideration for 16.11.2010.				

10	Case No.:38/27/80-ALC2/2010	Party Name:ULTRA ENGINEERS	Meet No/Date:27/80-ALC2/2010 05.10.2010	Status: Deferred
	HQ File :01/80/050/00435/AM11/	RLA File :31/24/040/00091/AM11/	Lic.No/Date:3110044331 13.08.2010	Defer Date:16.11.2010
Decision : The committee noted that the firm's application has been sent to DHI on 04.10.2010 for examination and comments. It was decided to defer the consideration for 16.11.2010.				

11	Case No.:22/27/80-ALC2/2010	Party Name:MERIL LIFE SCIENCES PVT LTD	Meet No/Date:27/80-ALC2/2010 05.10.2010	Status: Deferred
	HQ File :01/80/050/00419/AM11/	RLA File :52/24/040/00008/AM11/	Lic.No/Date:5210031621 17.08.2010	Defer Date:16.11.2010
Decision : The committee noted that the firm's application has been sent to DHI for examination and comments. However, it was decided to forward a copy of the firm application to C&PC, the case pertains to them. It was decided to defer the consideration for 16.11.2010.				

12	Case No.:8/27/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:27/80-ALC2/2010 05.10.2010	Status: Deferred
	HQ File :01/80/050/00405/AM11/	RLA File :11/24/040/00027/AM11/	Lic.No/Date:1110022986 19.08.2010	Defer Date:16.11.2010
Decision : The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 16.11.2010.				

Case No :23/27/80-ALC2/2010	Party Name:SEI ASMI INDUSTRIES (INDIA) PVT	Meet No/Date:27/80-ALC2/2010	Status:
-----------------------------	--	------------------------------	---------

13	Case No.:21/27/80-ALC2/2010	Party Name:SESHAM INDUSTRIES (INDIA) PVT LTD.	Meet No/Date:27/80-ALC2/2010 05.10.2010	Status: Approved
	HQ File :01/80/050/00420/AM11/	RLA File :08/24/040/00161/AM11/	Lic.No/Date:0810091453 20.08.2010	
	Decision : As per written comments of DIPP communicated vide their U.O. note dt.05.10.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Quantity of import item at Sl. No. 1 to be allowed as applied for i.e. 52500 Kgs. inclusive of 5% wastage. 2. Weight of 25000 Kgs to be specified with the quantity of import item at Sl. No.2. 3. Quantity of import item at Sl. No. 2 to be allowed as 500000 Nos. (25000 Kgs.) on net to net basis. The Regional Authority may take necessary action accordingly.			

14	Case No.:21/27/80-ALC2/2010	Party Name:WONJIN AUTOPARTS INDIA PVT LTD	Meet No/Date:27/80-ALC2/2010 05.10.2010	Status: Deferred
	HQ File :01/80/050/00418/AM11/	RLA File :04/24/040/00135/AM11/	Lic.No/Date:0410116896 02.09.2010	Defer Date:16.11.2010
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case on 16.11.2010.			

15	Case No.:19/27/80-ALC2/2010	Party Name:H.L.EQUIPMENTS	Meet No/Date:27/80-ALC2/2010 05.10.2010	Status: Deferred
	HQ File :01/80/050/00416/AM11/	RLA File :52/24/040/00016/AM11/	Lic.No/Date:5210031865 08.09.2010	Defer Date:16.11.2010
	Decision : On the recommendation of the representative of DC(MSME) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.11.2010: - 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

16	Case No.:24/27/80-ALC2/2010	Party Name:ATLAS COPCO (INDIA) LIMITED	Meet No/Date:27/80-ALC2/2010 05.10.2010	Status: Approved
	HQ File :01/80/050/00421/AM11/	RLA File :03/94/040/00248/AM11/	Lic.No/Date:0310591436 08.09.2010	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization under GN-4. The Regional Authority may take necessary action accordingly.			

17	Case No.: 25/27/80-ALC2/2010	Party Name:ATLAS COPCO (INDIA) LIMITED	Meet No/Date:27/80-ALC2/2010 05.10.2010	Status: Approved
	HQ File :01/80/050/00422/AM11/	RLA File :03/94/040/00357/AM11/	Lic.No/Date:0310591438 08.09.2010	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization under GN-4. The Regional Authority may take necessary action accordingly.			

18	Case No.: 26/27/80-ALC2/2010	Party Name:ATLAS COPCO (INDIA) LIMITED	Meet No/Date:27/80-ALC2/2010 05.10.2010	Status: Approved
	HQ File :01/80/050/00423/AM11/	RLA File :03/94/040/00177/AM11/	Lic.No/Date:0310591432 08.09.2010	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization under GN-4. The Regional Authority may take necessary action accordingly.			

19	Case No.: 27/27/80-ALC2/2010	Party Name:ATLAS COPCO (INDIA) LIMITED	Meet No/Date:27/80-ALC2/2010 05.10.2010	Status: Approved
	HQ File :01/80/050/00424/AM11/	RLA File :03/94/040/00343/AM11/	Lic.No/Date:0310591440 08.09.2010	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization under GN-4. The Regional Authority may take necessary action accordingly.			

20	Case No.: 20/27/80-ALC2/2010	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:27/80-ALC2/2010 05.10.2010	Status: Deferred
	HQ File :01/80/050/00417/AM11/	RLA File :04/24/040/00126/AM11/	Lic.No/Date:0410117133 14.09.2010	Defer Date:16.11.2010
	Decision :On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the			

following information/clarification from the firm and to re-list the case on 16.11.2010: -

1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format.
2. the firm had earlier applied for ratification of norms for same export product (licence No.041010110480 dt.31.12.2009) where there were 5 import items while in the present application there are 7 import items which needs clarification.

21	Case No.:5/27/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:27/80-ALC2/2010 05.10.2010	Status: Deferred
	HQ File :01/80/050/00402/AM11/	RLA File :03/94/040/00547/AM11/	Lic.No/Date:0310592431 15.09.2010	Defer Date:16.11.2010
	Decision : The committee noted that the firm's application has been sent to MIT for examination and comments. It was decided to defer the consideration for 16.11.2010.			

22	Case No.:10/27/80-ALC2/2010	Party Name:CETHAR VESSELS LTD.,	Meet No/Date:27/80-ALC2/2010 05.10.2010	Status: Deferred
	HQ File :01/80/050/00407/AM11/	RLA File :04/24/040/00164/AM11/	Lic.No/Date:0410117235 16.09.2010	Defer Date:16.11.2010
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case on 16.11.2010.			

23	Case No.:11/27/80-ALC2/2010	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:27/80-ALC2/2010 05.10.2010	Status: Deferred
	HQ File :01/80/050/00408/AM11/	RLA File :04/24/040/00158/AM11/	Lic.No/Date:0410117246 16.09.2010	Defer Date:16.11.2010
	Decision : The committee noted that the firm's application has been handed over to the representative of the DIPP for examination and comments. It was decided to defer the consideration for 16.11.2010.			

24	Case No.:12/27/80-ALC2/2010	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:27/80-ALC2/2010 05.10.2010	Status: Deferred
	HQ File :01/80/050/00409/AM11/	RLA File :09/24/040/00253/AM11/	Lic.No/Date:0910043538 17.09.2010	Defer Date:16.11.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted fro 16.11.2010.			

	Case No.:13/27/80-ALC2/2010	Party Name:ROCKWELL AUTOMATION INDIA	Meet No/Date:27/80-ALC2/2010	Status:
--	------------------------------------	--------------------------------------	------------------------------	----------------

25		PRIVATE LIMITED	05.10.2010	Deferred
	HQ File :01/80/050/00410/AM11/	RLA File :05/24/040/00217/AM11/	Lic.No/Date:0510273206 21.09.2010	Defer Date:16.11.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. MIT for examination and submission of comments. The case may be relisted fro 16.11.2010.			

26	Case No.:14/27/80-ALC2/2010	Party Name:RATNAVEER STAINLESS PRODUCTS (PVT) LTD,	Meet No/Date:27/80-ALC2/2010 05.10.2010	Status: Approved
	HQ File :01/80/050/00411/AM11/	RLA File :34/21/040/00053/AM11/	Lic.No/Date:3410028036 21.09.2010	
	Decision : On the recommendation of the representative of the DIPP, the committee considered the case and decided to ratify the norms as applied for on repeat basis as per decision of NC in Meeting No. 38/80 dated 22.12.2009. The Regional Authority may take necessary action accordingly.			

27	Case No.:33/27/80-ALC2/2010	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:27/80-ALC2/2010 05.10.2010	Status: Deferred
	HQ File :01/80/050/00430/AM11/	RLA File :61/24/040/00049/AM11/	Lic.No/Date:6110000494 21.09.2010	Defer Date:16.11.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted fro 16.11.2010.			

28	Case No.:34/27/80-ALC2/2010	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:27/80-ALC2/2010 05.10.2010	Status: Deferred
	HQ File :01/80/050/00431/AM11/	RLA File :61/24/040/00051/AM11/	Lic.No/Date:6110000495 21.09.2010	Defer Date:16.11.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted fro 16.11.2010.			

29	Case No.:35/27/80-ALC2/2010	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:27/80-ALC2/2010 05.10.2010	Status: Deferred
	HQ File :01/80/050/00432/AM11/	RLA File :61/24/040/00050/AM11/	Lic.No/Date:6110000496 21.09.2010	Defer Date:16.11.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the			

case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted fro 16.11.2010.

30	Case No.:15/27/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:27/80-ALC2/2010 05.10.2010	Status: Deferred
	HQ File :01/80/050/00412/AM11/	RLA File :03/94/040/00584/AM11/	Lic.No/Date:0310593584 23.09.2010	Defer Date:16.11.2010
	Decision : The committee noted that the firm's application has been sent to MIT for examination and comments. It was decided to defer the consideration for 16.11.2010.			

31	Case No.:17/27/80-ALC2/2010	Party Name:RUBAMIN LTD. & ITS DIVN. RUBAMIN PHARMACEUTICAL	Meet No/Date:27/80-ALC2/2010 05.10.2010	Status: Deferred
	HQ File :01/80/050/00414/AM11/	RLA File :34/24/040/00031/AM11/	Lic.No/Date:3410028079 23.09.2010	Defer Date:16.11.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. M/o Mines / DIPP(Chemical Div.) for examination and submission of comments. The case may be relisted fro 16.11.2010.			

32	Case No.:18/27/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:27/80-ALC2/2010 05.10.2010	Status: Deferred
	HQ File :01/80/050/00415/AM11/	RLA File :04/24/040/00168/AM11/	Lic.No/Date:0410117473 24.09.2010	Defer Date:16.11.2010
	Decision : The committee noted that the firm's application handed over to the representative of the DHI for examination and comments. It was decided to defer the consideration for 16.11.2010.			

33	Case No.:28/27/80-ALC2/2010	Party Name:WAM INDIA PVT. LTD.	Meet No/Date:27/80-ALC2/2010 05.10.2010	Status: Approved
	HQ File :01/80/050/00425/AM11/	RLA File :03/95/040/00312/AM11/	Lic.No/Date:0310593766 24.09.2010	Defer Date:16.11.2010
	Decision : The Committee decided to ratify the norms in respect of the subject advance authorization under GN-4. The Regional Authority may take necessary action accordingly.			

	Case No.:29/27/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:27/80-ALC2/2010 05.10.2010	Status: Deferred
--	------------------------------------	------------------------------------	--	-----------------------------------

34	HQ File :01/80/050/00426/AM11/	RLA File :03/95/040/00354/AM11/	05.10.2010 Lic.No/Date:0310593772 24.09.2010	05.10.2010 Defer Date:16.11.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt, forward the same to technical authority i.e. DHI for examination and comments. The case may be relisted on 16.11.2010.			

35	Case No.:30/27/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:27/80-ALC2/2010 05.10.2010	Status: Deferred
	HQ File :01/80/050/00427/AM11/	RLA File :03/95/040/00360/AM11/	Lic.No/Date:0310593860 24.09.2010	Defer Date:16.11.2010
Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt, forward the same to technical authority for examination and comments. The case may be relisted on 16.11.2010.				

36	Case No.:31/27/80-ALC2/2010	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:27/80-ALC2/2010 05.10.2010	Status: Deferred
	HQ File :01/80/050/00428/AM11/	RLA File :04/24/040/00175/AM11/	Lic.No/Date:0410117536 27.09.2010	Defer Date:16.11.2010
Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt, forward the same to DIPP for examination and comments. The case may be relisted on 16.11.2010.				

37	Case No.:32/27/80-ALC2/2010	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:27/80-ALC2/2010 05.10.2010	Status: Deferred
	HQ File :01/80/050/00429/AM11/	RLA File :05/24/040/00230/AM11/	Lic.No/Date:0510273715 27.09.2010	Defer Date:16.11.2010
Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt, forward the same to DHI for examination and comments. The case may be relisted on 16.11.2010.				

38	Case No.:36/27/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:27/80-ALC2/2010 05.10.2010	Status: Deferred
	HQ File :01/80/050/00433/AM11/	RLA File :31/24/040/00124/AM11/	Lic.No/Date:3110044780 28.09.2010	Defer Date:16.11.2010
Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt, forward the same to technical authority for examination and comments. The case may be relisted on 16.11.2010.				

case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt, forward the same to DHI for examination and comments. The case may be relisted on 16.11.2010.

39	Case No.:37/27/80-ALC2/2010	Party Name:LIPI BOILERS LIMITED	Meet No/Date:27/80-ALC2/2010 05.10.2010	Status: Deferred
	HQ File :01/80/050/00434/AM11/	RLA File :31/24/040/00132/AM11/	Lic.No/Date:3110044797 29.09.2010	Defer Date:16.11.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt, forward the same to DHI for examination and comments. The case may be relisted on 16.11.2010.			

Case No. A/R-108	M/s. Bharat Heavy Electricals Ltd., Bhopal	F.No.01/80/50/00573/AM10/DES.I	Lic.No. & Date
Meeting No.27/11		RA F.No.11/24/040/00024/AM10	1110021254
Date: 05.10.2010		Ratification of norms	dt.11.11.2009

As per written comments of DHI vide their U.O. No.3(80)/09-TSW(B)/463 dated 08.09.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export Product:

The description of export items to be amended & their weight per unit incorporated in the licence. Turbine – 650 MT each – total 4 sets, Governor – 21.1 MT – total 4 sets, Hydro generator – 315.15 MT – total 4 sets. The word “Accessories” to be deleted from the description of the export.

Import Items:

1. Item No.1 – Turbine Shaft Forgings – As applied for, its weight of 88 MT be incorporated in the licence.
2. Item No. 2 – Runner blade casting – As applied for, its weight of 96 MT to be incorporated in the licence.
3. Item No.3 – To be allowed as per spares policy. (It is spares for item No.2).
4. Item No.7 – To be deleted as it is not a component.
5. Item No. 4 to 16 – These are components. May be allowed under GN-4.
6. Item No.17 – Steel Plates – the word “Non Alloy” to be prefixed to the description of import. Allowed 1302 MT with 27% wastage and 1/3rd recovery.

The Regional Authority may take necessary action accordingly.

Case No. A/R-109	M/s. Denso Haryana Pvt. LTd., Gurgaon	F.No. 01/80/50/00394/AM10/DES.I	Lic.No. & Date
------------------	--	---------------------------------	----------------

Meeting No.27/11	RA FNo.05/23/040/00025/AM10	0510249539
Date: 05.10.2010	Re-store an important raw material in the export product	dt.18.09.2009

The firm letter vide its letter dated 30.09.2010 has sought personal hearing. The Committee decided to grant it personal hearing on 16.11.2010 and to relist the case for 16.11.2010.

Case No. A/R-110	M/s. Godrej & Boyce MFG. Co. Ltd., Mumbai	FNo. 01/80/50/ 00522/AM10/DES.I	Lic.No. & Date
Meeting No.27/11		RA FNo.03/94/040/00528/AM10	0310539241
Date: 05.10.2010		Ratification of norms	dt.24.09.2009

The committee observed that the firm's request is not clear and in detail needs to be examined. The Committee decided to submit the case on file. It was also decided to confirm the quantity in weight and numbers, from concerned Regional Authority. The committee, therefore, decided to defer the case for 16.11.2010.

Case No. A/R-111	M/s. Bharat Heavy Electricals Ltd., Chennai	FNo. 01/80/50/ 00603/AM10/DES.I	Lic.No. & Date
Meeting No.27/11		RA FNo.04/24/040/00221/AM10	0410109974
Date: 05.10.2010		Ratification of norms	dt.04.12.2009

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case for 16.11.2010.

Case No. A/R-112	M/s. VA Tech Wabag Limited, Chennai	FNo. 01/80/50/01035/AM09/DES.I	Lic.No. & Date
Meeting No.27/11		RA FNo.04/24/040/00145/AM09	0410098434
Date: 05.10.2010		Ratification of norms	dt.09.09.2008

The committee noted that the case file handed over to the representative of the DIPP present in the meeting for examination and comments. It was decided to defer the consideration and to relist the case for 16.11.2010.

Case No. A/R-113	M/s. VA Tech Wabag Limited, Chennai	FNo. 01/80/50/01292/AM09/DES.I	Lic.No. & Date
Meeting No.27/11		RA FNo.04/24/040/00202/AM09	0410100039
Date: 05.10.2010		Ratification of norms	dt.17.11.2008

The committee noted that the case file handed over to the representative of the DIPP present in the meeting for examination and comments. It was decided to defer the consideration for 16.11.2010.

Case No. A/R-114	M/s. VA Tech Wabag Limited, Chennai	FNo. 01/80/50/00067/AM10/DES.I	Lic.No. & Date
Meeting No.27/11		RA FNo.04/24/040/00020/AM09	0410104336
Date: 05.10.2010		Ratification of norms	dt.30.04.2009

The committee noted that the case file handed over to the representative of the DIPP present in the meeting for examination and comments. It was decided to defer the consideration and to relist the case for 16.11.2010.

Case No. A/R-115	M/s. Macmet India Ltd.,	F.No. 01/80/50/00478/AM09/DES.I	Lic.No. & Date
Meeting No.27/11		RA F.No.02/24/040/00030/AM09	0210113456
Date: 05.10.2010		Ratification of norms	dt.11.06.2008

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case for 16.11.2010.

Case No. A/R-116	M/s. M. M. Aqua Ltd.,	F.No. 01/80/50/00467/AM10/DES.I	Lic.No. & Date
Meeting No.27/11		RA F.No.05/24/040/00082/AM10	0510251802
Date: 05.10.2010		Ratification of norms	dt.30.10.2009

The committee noted that the representation of the firm sent to DC(MSME) for examination and comments. The committee, therefore, decided to defer the consideration and to relist the case for 16.11.2010.

Case No. A/R-117	M/s. Thermax Ltd.,	HQ F.No.01/80/050/01034/AM09/DES-I	Lic.No. & Date
Meeting No.27/11		RA F.No.31/24/040/000143/AM09	3110035317
Date: 05.10.2010		Ratification of norms	dt.09.09.2008

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 16.11.2010
